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## \* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 15302/2025, CM APPL. 62742/2025 & CM APPL. 62743/2025

BRIJESH KUMAR AND OTHERS ...

.....Petitioners

Through: Mr. Alakh Alok Srivastava and

Mr. Rishabh Bafna, Advs.

versus

UNION OF INDIA AND OTHERS

....Respondents

Through: Mr. Piyush Gupta, CGSC with Mr. Atishay Jain, Mr. Aashish Rajput and

Mr. Jatin Sethi, Advs.

**CORAM:** 

HON'BLE MR. JUSTICE C. HARI SHANKAR HON'BLE MR. JUSTICE OM PRAKASH SHUKLA ORDER (ORAL)

06.10.2025

## C. HARI SHANKAR, J.

- 1. The prayer in this writ petition seeks ante-dated seniority without impleading the parties who would be affected.
- 2. On this aspect being pointed out, learned Counsel for the petitioners seeks leave to withdraw the writ petition with liberty to reinstitute the petition after impleading the affected parties.
- **3.** Leave and liberty is granted as aforesaid. The writ petition is accordingly disposed of as withdrawn.

C. HARI SHANKAR, J

OM PRAKASH SHUKLA, J

OCTOBER 6, 2025/gunn